

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 5458
TO BE ANSWERED ON 06.04.2017

SUSTAINABLE DEVELOPMENT OF RURAL AREAS

5458. SHRI N.K. PREMACHANDRAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to introduce schemes for the planned and sustainable development of rural areas and if so, the details thereof and the action taken thereon;
- (b) whether the Government had sought suggestions and opinion of the State Governments before fixing the criteria for implementation of schemes for development of rural areas and if so, the details thereof and the action taken thereon;
- (c) whether the Government proposes to change the criteria fixed for considering the practical difficulties in implementation of the rural schemes; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) : The Ministry of Rural Development has been implementing major rural development programmes viz., Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana - National Rural Livelihood Mission (DAY-NRLM), Deen Dayal Upadhyaya - Grameen Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana –Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Social Assistance Programme (NSAP) in rural areas of the country, as a part of overall planning process through State Governments and UT Administrations. The objective of these programmes is to bring about overall improvement in the quality of life in rural areas through employment generation, strengthening of livelihood opportunities, promoting self employment, skilling of rural youths, provision of social assistance and other basic amenities.

(b) to (d) : Suggestions and opinion of the State Governments are sought before fixing the criteria for implementation of schemes for development of rural areas. Criteria for rural development programmes and implementation modalities are fixed and reviewed in consultation with State Governments/ UT Administrations.
